

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Date: 29.1.2019

To,

Ms. Ranjitha Ramachandran, Advocate
Ramachandran Associates
C-31 New Friends Colony (East)
New Delhi

Madam,

Subject: Petition No.112/MP/2015 - Petition under Section 79 of the Electricity Act, 2003 for compensation due to change in law impacting revenues and costs during the operating period.

Ref: Your letter dated 18.1.2019

With reference to your letter above on the said subject, I am directed to inform that the Petitioner has been granted time till 31.01.2019 to file the relevant information, with copy to respondents. Accordingly, the Respondents are granted time till 11.2.2019 to file reply on the same.

Yours sincerely

Sd/-

(B. Sreekumar)
Deputy Chief (Law)

Copy to:

GMR Energy Limited
New Shakti Bhawan,
Building No. 302- New Uddan Bawan,
Opposite Terminal- 3,
Indira Gandhi International Airport,
New Delhi- 110037